

Considering the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned A.C.J.M., Lohardaga within six weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on depositing **Rs.10,000/-(Rupees ten thousand) each as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Lohardaga in connection with Complaint Case No.97 of 2020 **with the condition that they will co-operate with the trial of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/